IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A 216/92

Date of decision: 13-7-1993

1 M Aseervatham

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2 K Govindaraju

: Applicants

Mr M Ramachandran

: Advocate for applicants

Versus

- 1 Union of India rep. by the General Manager, Southern Railway, Madras.
- The Senior Divisional Personnel Officer, Southern Railway, Palakkad.
- 3 The Inspector of Works Southern Railway, Tirupathur.

: Respondents

Mr MC Cherian

: Advocate for respondents

CORAM

Hon ble Mr Justice C Sankaran Nair, Vice Chairman

Hon ble Mr R Rangarajan, Administrative Member

JUDGMENT

C Sankaran Nair(J) Vice Chairman

Applicants challenge Annexure-V order, appointing them as temporary Khalasis. According to them, they are entitled to be appointed as regular Khalasis (Artisan Khalasis). In paragraph-4 of the reply statement filed by the Divisional Personnel Officer, it is stated that both the applicants were absorbed as regular Khalasis with effect from 6.12.1991. This should redress the grievances of the applicants. We consider it

unnecessary to issue any directions.

Recording the submission and without going into the merits, application is disposed of. No costs.

R Rangarajan Administrative Member C Sankaran Nair (J)
Vice Chairman

13-7-1993

LIST OF ANNEXURES

1. Annexure-V

Copy of office order No.3/W II/103/91 dated 26.11.91 of the Senior Divisional Personnel Officer, Palghat.